



**Central Administrative Tribunal
Jammu Bench, Jammu**

T.A. No.61/1635/2020 (SWP.No.259/2002)

This the 4th day of November, 2020

(Through Video Conferencing)

**Hon'ble Mr. Justice L Narasimha Reddy, Chairman
Hon'ble Ms. Aradhana Johri, Member (A)**

Sudesh Kumar (Age 49 years), S/o Shri Amar Nath, R/o House No. 163/A, New Plots, Jammu.

...Applicant

(By Advocate : Mr. V.R. Wazir)

Versus

1. State of Jammu & Kashmir, through Chief Secretary, New Secretariat, Jammu.
2. Chief Engineer, Public Health Engineering Department, Jammu.
3. Executive Engineer, Public Health Engg, Division (Mechanical South), Jammu.

...Respondents

(By Advocate : Mr. Sudesh Magotra, Deputy Advocate General)



ORDER (ORAL)

Justice L Narasimha Reddy, Chairman:

The applicant filed SWP.No.259/2002 before the Hon'ble High Court of Jammu & Kashmir, feeling aggrieved by the order dated 27.12.2001. The said order in turn was passed in compliance with the order dated 06.07.2001, passed by the Hon'ble High Court of Jammu & Kashmir in SWP.No.1935/1998. The claim of the applicant for promotion to the post of Welder Grade.I from 1988 onwards was rejected.

2. After the State of Jammu & Kashmir was re-organized into Union Territory, the SWP was transferred to this Tribunal and it is re-numbered as TA.No.1635/2020.

3. The TA was listed on 03.11.2020. Since there was no representation, we directed to be listed today.

4. Sri V.R.Wazir, learned counsel for the Applicant, submits that the applicant has since taken away the brief from him.



5. Since it is one of the oldest cases, we perused the record. The impugned orders furnished cogent reasons as to how the claim of the applicant cannot be accepted. The applicant has since retired from service and nothing can be considered at this length of time.

6. We therefore dismiss the TA. There shall be no order as to costs.

(Ms. Aradhana Johri)
Member (A)

(Justice L Narasimha Reddy)
Chairman

Dsn